

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2055
ANSWERED ON:14.03.2007
GUIDELINES FOR TESTS OF DONOR S BLOOD
Reddy Shri Karunakara G.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the guidelines set up to conduct the test of the Blood procured from the donor for detection of HIV and Hepatitis;
- (b) whether all the blood banks of the Government, private, corporate or society- owned are technically equipped to detect the HIV and Hepatitis as per the guidelines;
- (c) if so, the details thereof;
- (d) whether the Government has enacted or likely to enact a law, making it mandatory for every blood bank to fully equip technically to detect HIV and Hepatitis;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) Yes, Sir. The guidelines have been formulated.
- (b) & (c) The testing for transfusion transmissible infections, including HIV and hepatitis, is mandatory for the blood banks to obtain a license from the Drug Control Authorities.
- (d) & (e) It is mandatory under the Drugs and Cosmetics ACT 1945 and Rules there under for every blood bank to be fully equipped technically to detect HIV and Hepatitis.
- (f) Does not arise.